

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2863

ANSWERED ON:14.03.2000

LAW TO COMBAT TERRORISM

GANGASANDRA SIDDAPPA BASAVARAJ;MANIKRAO HODLYA GAVIT;VILAS BABURAO MUTTEMWAR

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the newsitem captioned `In search of a new, improved TADA` appearing in the Indian Express dated January 30, 2000;

(b) if so, the facts thereof;

(c) whether a seminar has been organised by the Law Commission about India`s draft legislation to combat terrorism;

(d) if so, the main suggestions made by the legal experts and the former bureaucrats; and

(e) the time by which the new and improved TADA is likely to be brought out ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH.VIDYASAGAR RAO)

(a): Yes, Sir.

(b),(c),(d)&(e): The criminal Law (Amendment) Bill, 1995 was introduced in Rajya Sabha in 1995. This Bill has been pending since then because of absence of consensus on the passing of the Bill. This Ministry requested Law Commission in December, 1998 to undertake a comprehensive study of the matter for formulating an Anti-Terrorism Law for the country. In this background two seminars were organised by Law Commission on 20.12.99 and 29.1.2000.

Majority of the participants were in favour of enactment of a law to combat terrorism as the country has paid heavily on account of terrorist activities caused by various terrorists groups.

The report of the Law Commission is expected shortly. The recommendations made by the Law Commission will thereafter be examined by the Government.